on the Table

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ANNUAL REPORT (1970) OF THE PRESS .. COUNCIL OF INDIA, NEW DELHI ..

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING |

सुच ता श्रीर प्रसारण मंत्र स्ता में उपमंत्री

(SHRI DHARAMVIR SINGH): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Fifth Annual Report of the Press Council of India, New Delhi, for the year 1970 under Section 18 of the Press Council Act, 1965.

[Placed on Library. See No. LT-864J 71].

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously Hindi Version of the above document

[Placed in Library. See No. LT-865J 71].

ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE FERTILIZER AND CHEMICALS TRAVANCORE LIMITED AND RELATED PAPERS

THE MINISTER OF PETROLEUM AND CHEMICALS]

पैट्रोलियम श्रीर रसायन मंत्री

- (SHRI P. C. SETHI): Sir, I beg to lay on the Table, under seb-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi):-
 - (i) Twenty-sixth A'nnual Report and Accounts of the Fertilzers and Chemicals, Travancore Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Company. [Placed in Library. For (i) and (ii) See No. LT-872[71].

BUDGET ESTIMATES (1971-72) OF EM-PLOYEES STATE INSURANCE CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR & REHABI-LITATION!

पॅदोलियम ग्रीर रसायन मंत्रारूय में राज्य मंत्री

(SHRI BALGOVIND VARMA); Sir, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy (in English and Hindi) of the Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72 of the Employees' State Insurance Corporation.

[Placed in Library. See No. LT-812 VI].

NINTH REPORT OF THE PUBLIC ACCOUNTS COMMITEE (1971-72)

SHRI B. K. KAUL (Rajasthan): Sir, I beg to lay on the Table a copy of the Ninth Report of the Public Accounts Committee (1971-72) regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil), 1968-69, relating to the Ministry of Education arid Services, University Grants Youth Commission and Council of Scientific arid Industrial Research.

LEAVE OF ABSENCE TO SHRI S. S. RAJENDRAN

MR. CHAIRMAN: I have to inform Members that the following letter dated the 6th August 1971. has been received from Shri S. S. Raiendran:

"I am not doing well and my health is not in good condition and hence I request I may please be permitted to absent in attending Rajya Sabha meetings till the end of this month."

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Is it the pleasure of the House permissic:,, be granted to Shri S. S. Rajeiidran for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

Permission to remain absent is granted.

BE. ARREST OF SHRI SCNDAR SINGH BHANDARI

MR. CHAIRMAN: I have to inform Members that I have received the following letter dated the 10th August 1971 from the Sub-Divisional Magistrate, New Delhi;

"I have the honour to inform you that Shri Sundar Singh Bhandari, Member of the Rajya Sabha, was arrested today between 5.10 P.M. and 6.00 P.M. at Connaught Place, New Delhi by the police of Parliament street, under section 188 IPC vide FIR No. 1313 dated 10-8-1971 for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi He is being produced before the Judicial Magistrate, New Delhi forthwith for trial."

श्री राजनारायण (उत्तर प्रदेश): श्रीमन, इस सम्बन्ध में मैं ग्राप से एक निवेदन करना चाहता हं कि आपने बहत बड़ी कुपा की थी कि सरकार को चेयर की तरफ से, कुर्सी की तरफ से यह कहा गया था कि वंगला देश के सवाल पर धारा 144 का लगावा जाना उचित नहीं है। तो मैं याप ने यह कहना चाहता हं कि बार-चार बंगजा देंग के समाल पर इस तरह की गिरफ्तारी क्यों हो रही है। में ग्रा से यदव के साथ कहना चाहता हं कि आप कृपा करके सरकार को हिदायत करें कि बंगला देश को मान्यता देने के सम्बन्ध में जो लोग ग्रावाज उठाने हैं, उनकी गिरफ्तारी धारा 144 के सबीन नहीं होनी चाहिये। इस तरह से नागरिकों के अधिकारों का हनन

नहीं होना चाहिये, क्योंकि यह हमारा मौलिक अधिकारहै तथा हमारे देश के हि। का अधिकार है। वंगला देश में यांच, सात लाख ग्रादमी कत्ल हो जायं . . .

श्री सभापति : मैंने आपको नहीं बलाया है श्रीर ग्राप जबरदस्ती दोल रहे हैं।

श्री राजनारायण: मैं ग्राप से ग्रजं करना चाहता हं . . .

ै. श्री सभापितः : मैंने सून लिया हैं, ग्रव ग्राप बैठ जाइये ।

श्री राजनारायण : श्रीमन्, मैंने बाज सरदार स्वर्ण सिंह का ब्यान पडा है।

श्री सभापति : आप बेकार वक्त के रहे हैं राजनारायण जी मैंने द्यापकी बात सून ली है और सारे हाउस ने सून ली है।

श्री राजनारायण : में आप से यह अर्ज करना चाहता ह कि श्राप बंगला देश को मान्यता दिला है तो हमारा बहुत समय बच जायेगा ।

श्री सभापति : अब आप बैठ जाइये ।

श्री राजनारायण : बंग्ला देश को मान्यता न देकर यह सरकार देश के साब गद्दारी कर रही है।

श्रो सभापति : ग्राप बैठिए।

REFERENCE TO FLOOD SITUATION IN BALLIA

श्री चन्द्रशेवर (उत्तर प्रदेश) : अध्यक्ष महोदय, आपकी आजा से मैं एक गम्भीर परिस्थिति की ग्रोर ग्रापका ध्यान ग्राकण्ट करना चाहता हं । मैंने बलिया के बाह अधिकारी के दारा भेजे गए कागज को जो